

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.242
CP/44(AHM)2023

Proceedings under Section 241 - 242 of Co. Act, 2013

IN THE MATTER OF:

PRAMODKUMAR SARAF

.....Applicant

Vs

BABA BAIDNATH SPINNERS PRIVATE LIMITED

.....Respondent

Order delivered on: 02/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Apurva Vakil, Adv. a.w Ms. Priyal Parekh, Adv

For the Respondent

: Mr. Rasesh Sanjanwala, Sr. Adv. a.w Mr. Yuvraj
Thakore Adv. for R-2 to 4

ORDER

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, CP/44(AHM)2023 is disposed-off as withdrawn.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)